

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:159

ANSWERED ON:08.08.2012

IMPLEMENTATION OF RTE ACT

Das Shri Ram Sundar;Karwariya Shri Kapil Muni;Muttemwar Shri Vilas Baburao;Sharma Shri Jagdish

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the suggestions made by the Education Ministers of different States for proper implementation of the Right to Education Act, 2009 in the meeting of Central Advisory Board of Education (CABE) recently;
- (b) whether a National Advisory Council has been constituted to oversee the implementation of the RTE Act;
- (c) if so, the composition and terms of reference of the Advisory Council;
- (d) whether the States have adequate resources to implement the RTE Act;
- (e) if so, the details thereof; and
- (f) if not, the manner in which the Government proposes to help the States financially to implement the RTE Act?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a): The Central Advisory Board of Education (CABE) in its 59th meeting held on 6th June, 2012 discussed the implementation of the Right of Children to Free and Compulsory Education (RTE) Act and decided to constitute a Committee for assessing the Continuous and Comprehensive Evaluation procedure in the context of no detention policy of the RTE Act.

(b) & (c): In accordance with the provision of Section 33 of the RTE Act, the Central Government constituted the National Advisory Council (NAC), on 8th July, 2010 to advise the Central Government on effective implementation of the RTE Act. The NAC is chaired by the Minister of Human Resource Development and consists of nine nominated members from amongst persons having knowledge and practical experience in the field of elementary education and child development and five ex-officio members.

(d) to (f): A requirement of Rs. 2,31,233 crore was estimated as the financial requirement for RTE implementation. The Sarva Shiksha Abhiyan (SSA) programme is the main vehicle for implementation of the RTE Act. The fund sharing pattern between the Centre and States under SSA has been revised in the ratio of 65:35 for States/UTs and 90:10 for North Eastern States for five years from 2010-11 to 2014-15 to support the States in implementing the RTE and the 13th Finance Commission award also earmarks Rs. 24, 068 crores towards elementary education for the States.